# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

# COMPANY PETITION NO. 280 OF 2017

In the matter of Companies Act, 2013 (including any statutory re-enactments, amendments or modifications thereof)

## AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 (including any statutory re-enactments, amendments or modifications thereof)

#### AND

In the matter of Scheme of Arrangement between HDFC ERGO General Insurance Company Limited ("**Transferor**")

#### AND

HDFC General Insurance Limited ("Transferee")

### AND

Their respective shareholders and creditors

# HDFC ERGO GENERAL ) INSURANCE COMPANY LIMITED, )

a company incorporated under the ) provisions of the Companies Act, 1956 ) and having its registered office at 1<sup>st</sup> ) Floor, HDFC House, 165-166, Backbay ) Reclamation, H. T. Parekh Marg, ) Churchgate, Mumbai - 400020 )

... PETITIONER/

# TRANSFEROR

## Called for hearing:

Mr. Sameer Pandit a/w. Ms. Madhupreetha Elango

i/b. M/s. Wadia Ghandy & Co., Advocate for the Petitioner

#### Coram: B.S.V. Prakash Kumar (Judicial Member)

V. Nallasenapathy (Technical Member)

DATE: April 20, 2017

### MINUTES OF THE ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on May 3, 2017.
- 3. Ld. Advocate for the Petitioner states that in pursuance of the Order dated January 20, 2017 passed in the Transferred Company Scheme Application No.30 of 2017, the meeting of the Equity Shareholders of the Petitioner was held on March 29, 2017 at the Registered Office of the Petitioner for the purpose of considering and if thought fit, approving, with or without modifications, the Scheme of Arrangement between the Petitioner and HDFC General Insurance Limited ("Transferee") and their respective shareholders and creditors. In the said meeting, the Scheme as modified by the modifications suggested thereat was unanimously approved by the members. The Chairperson of the meeting has submitted his report recording the voting results vide his report dated March 31, 2017.
- 4. The Ld. Advocate for the Petitioner further submits that, as directed by this Hon'ble Tribunal, notices have been served on the debenture holders and creditors of the Petitioner, Regional Director, Income Tax Authorities, Registrar of Companies, Official Liquidator, Insurance Regulatory and Development Authority of India, Competition Commission of India, Securities and Exchange Board of India and BSE Limited. The Chairperson has filed his Affidavit of Service in this regard on March 20, 2017.
- 5. Atleast 10 (ten) clear days before the date of hearing of the Petition, the Petitioner shall publish a notice of the date of hearing in the "Business Standard" in the English language and translation thereof in Marathi language in "Navshakti", both having circulation in Mumbai.

sd/-V. Nallasenapathy, Member (T) sd/-B. S. V. Prakash<sup>\*</sup>Kumar, Member (J)